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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

Case No. 2457/93

New Delhi dated the 17th January, 1994

Hon'ble Mr. N. V. Krishnan, Vice Chairman (A)

Hon'ble Mr. B. S. Hegde, Member (J)

1. Sh. Balram Singh
r/o Gandhi Nagar, Ballupur,
Dehradun. Painter Indian Military Academy, Dehradun
2. Sh. Mahesh Kumar S/o Late Sh. Dhani Ram,
r/o 46/7, Mechanical Line, Indian Military
Academy, Dehradun.
3. Sh. Mewa Lal S/o late Sh. Pancham Singh
r/o House No. 61, P.O. Hathibarkala,
New Cantt. Road, Dehradun
4. Shri Karan Singh S/o late Sh. Jaharu Singh
r/o Village Kohra Santor, Nanda Chowki
P.O. Premnagar-Dehradun
5. Sh. Ache Lal S/o late Sh. Muni Lal,
r/o Training Team, Indian Military Academy
Dehradun-Carpenter-I.M.A. Dehradun
6. Shri Tara Singh s/o late Sh. Bhagh Singh,
r/o 16/10 Premnagar, Dehradun
7. Shri Krishan Lal Langodhey, s/o
late Shri Karan Bahadur
r/o 169/2, New Indian Military Academy
colony, Dehradun.
8. Shri Deep Kumar s/o Shri Ram Lal
R/o Mai Basti, Chakhuwala, Indra Colony
Dehradun
9. Shri Jagdish Chand s/o Sh. Sukh Ram,
r/o Khazanchi Mohallah, P.O. Premnagar,
Dehradun.

... Applicants

(By Advocate Sh. C.B. Mehta)

Versus

1. Union of India
through Secretary,
Ministry of Defence, South Block,
D.H.Q. New Delhi.

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2. The Vice Chief of Army Staff
General Staff Branch,
(MT-II)
Army Headquarter,
D.H.Q.,
New Delhi
3. The Director of Military Training,
G.S. Branch (MT-7)
Army Headquarter,
D.H.Q.,
New Delhi
4. The Commandant,
Indian Military Academy,
Dehradun.

... Respondents

(By Advocate Sh.P.P.Khurana)

O R D E R (ORAL)

(Hon'ble Mr. N.V.Krishnan, Vice Chairman (A)

The applicants are painters
and carpenters in the Indian Military
Academy under the fourth respondent ,
who is its Commandant. Their grievances concerns
the inaction of the respondents 1 to 3
in the matter of extending the benefits
of the Ministry of Defence's letter
dated 15.10.1984 (Annexure- 1 A) and the

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letter dated 15.3.93 (Ann.A-II) to the applicants. The trade of the applicants has been classified in the Ann.A-1 letter dated 15.10.1984, ~~By~~ the letter dated 15.3.93 this has been made effective from 16.10.1981-
The applicants have not been given this benefit.

2. It is stated that the representations for removal of anomalies in the pay have not still been disposed of by the respondents.

3. Hence, applicant has prayed for the following reliefs in this O.A.

a) Issue writ, order direction in the nature of mandamus, directing the respondents to extend the benefits of up-gradation of their pay scale from 225.308 to Rs 260-400 (Skilled) effective from 16.10.1981 as have already been extended to other similarly placed skilled categories of workers working in other various establishments/ Directorates of the Ministry of Defence.

b) Issue order, writ or direction in the nature of mandamus directing the respondent to pay differences of pay and allowances to the applications from 16.10.1981, the date from which the benefits of up-gradation of scales to Skilled Common Category works, as per Govt. of India decision with 15% p.a. interest on the amounts of arrears became due for payment till paid.

4. When the application came up today for admission, we noticed that the fourth respondent took up the matter with the Director General of Military Staff Genl. Staff Branch, Army Headquarter in his letter dated 14.8.92 (Ann.A-IV) - His further internal office Memo. dated 31.10.92 (Ann.V) shows that the Army Headquarters u stating has replied to the Ann. IV /there is no change in the position in regard to the representation of the applicants.